



2026:AHC:17252

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 46094 of 2025

Pramod Kumar Mishra And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anshuman Mishra, Chandrakant, Shrinath
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2 to decide the restoration application/restoration Case No.RST/5251/2023, Computerized Case No.T202314360405251 arising out of Case No.05513 of 2018, Computerized Case No.T201814360405513 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of three months but

without granting unnecessary adjournment unless there is no legal
impediment.

January 22, 2026
Pramod Tripathi

(Prakash Padia,J.)